

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001.

No.HHC.1(5-Computer/Tech.Manpower/Remuneration)/2011- Dated : Shimla, the
19th September, 2014.

NOTIFICATON

In exercise of the powers vested in his Lordship as per para-2 of Notification No.Fin.(C)-A(3)-34/75, dated 8th December, 1994, Hon'ble the Chief Justice has been pleased to further delegate the financial powers to the Registrar (Administration), High Court of Himachal Pradesh, Shimla to the full extent for according expenditure sanction on account of payment of remuneration to the Technical Manpower, deployed in the High Court and District Courts in Himachal Pradesh, under the e-Courts Project, under SOE **“Office Expenses”**.

By Orders.

Registrar General.

Endst.No.HHC.1(5-Computer/Tech.Manpower/Remuneration)/2011-I-
Dated : 19.9.2014.

Copies forwarded for information to :-

1. The Principal Private Secretary to the Hon'ble Chief Justice, H.P. High Court, Shimla – 171001.
2. The Principal Secretary (Finance) to the Government of Himachal Pradesh, Shimla – 171002.
3. The Principal Secretary (Home) to the Government of Himachal Pradesh, Shimla – 171002.
4. The Accountant General (Audit), Shimla – 171003.
5. The Accountant General (A&E), Shimla – 171003.
6. The Secretary / Private Secretary / P.A.s to the Registrar General / Registrar (Rules) / Registrar (Vigilance) / Registrar (Judicial), Registrar (Administration) and Central Project Coordinator, High Court of H.P., Shimla.
7. The Additional Registrars/Deputy Registrars/Assistant Registrars of this Registry.
8. The Treasury Officer, Capital Treasury, Shimla – 171002.
9. The Technical Director, NIC, H.P. High Court, Shimla, with a request to upload the above Notification on the High Court Website today itself.
10. The Section Officer (Computer) of this Registry for conversion of the same into digital form on Gazette Website, in terms of this Registry Office Order No. HHC/Admn./1(18)/78-XII-Loose-836-41, dated 8.1.2014.

Central Project Coordinator.